

जिसका कारण यह है कि उन्होंने अधिकृत रास्ते, अर्थात् समपार से हो कर लाइन को पार नहीं किया जिसे रेलवे ने इस काम के लिए बनाया है।

Railway School at Cuttack

1582. **Dr. Samantsinhar:** Will the Minister of Railways be pleased to state:

(a) the reasons for not spending the money sanctioned nearly two years back to extend and furnish the school buildings of the Railway Settlement at Cuttack; and

(b) the time by which the school buildings would be extended?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Funds were not available for the work

(b) The work is being taken in hand now.

Kosi Project

1583. **Shri S. A. Mehdi:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the estimate of Kosi Project has been raised from Rs. 47 crores to Rs. 52 crores to make provision for additional benefits;

(b) what are those additional benefits; and

(c) what is the cost to Bihar and Uttar Pradesh Government to be shared in this connection?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The revised estimate for the Kosi Project stands at Rs. 44.76 crores. The question of upward revision of this estimate to provide for additional benefits is not under consideration at present.

(b) Does not arise.

(c) The entire cost of the project will be borne by the Government of Bihar. The Government of Uttar Pradesh is not required to bear any part of the cost of this project.

12:02 hrs.

RE: MOTION FOR ADJOURNMENT

Shri Braj Raj Singh (Ferozabad): Sir, you have been pleased to disallow my adjournment motion on cane strike as a continuing matter, though you have admitted it has begun only yesterday. My submission is that it cannot be a continuing matter. The cane strike about raising of prices of cane is a matter which directly concerns the Central Government. Supplies of cane to the majority of the mills have been stopped. We have received 10 or 15 telegrams . . .

Mr. Speaker: From whom? From those who have stopped the supplies of cane, asking the hon. Member to represent to this House and increase the price? From whom has he received telegrams?

Shri Braj Raj Singh: I have received telegrams from the cultivators.

Mr. Speaker: Cane-growers refuse to supply cane and sent telegrams to hon. Members here to persuade this House to help them in striking and getting more money. For that purpose, I must adjourn the proceedings of this House? I have disallowed this motion. I have already said, I am not going to allow adjournment motions if one man says, "I am going to threaten with a strike."

Shri Braj Raj Singh: Not one man, but 30,000.

Mr. Speaker: Let it be 30,000 or 30 million. Nobody can embark on a strike and force this House to adjourn its proceedings to just accommodate him. There are reasonable methods to adopt. I am not going to allow it; I have disallowed it. Hon. Members must tell their constituents and other people who think that they can be helped by hon. Members through this House, that if they on'y embark on a strike to force this House or the Government and to adjourn the proceedings of this House just to accommodate them and enable them to get some more money, I am not going to allow (Placed in the Library. See No. LT-1795/59).

it. I will disallow it. I am really surprised; hon. Members ought not to persist like this.

Shri Braj Raj Singh: I feel Parliament must become the mirror of the views of the people . . .

Mr. Speaker: I equally feel that Parliament ought not to be used as an instrument for coercing the Government or the Parliament. Therefore, I have disallowed this; I am not going to allow it in any shape or form. (Interruptions)

Shri S. M. Banerjee (Kanpur): If this is to be disallowed, what is to be allowed? There is no question of coercion in this.

Shri Ranga (Tenali): I do not wish to question your ruling. But is it within the province of the Chair to make observations about public problems and take sides?

Mr. Speaker: I have been invited to give my opinions about this matter. If this adjournment motion had not been tabled here, I would not have embarked on such a thing; I am bound to give my opinion. I have to decide as to whether this adjournment motion ought to be allowed or not, first of all whether it is within the province of the House, whether it is in public interest, whether it is urgent, etc. I do not find that it is in public interest. Public interest would be jeopardised if I allow this motion here. That is my considered view and I am entitled to hold it. (Interruptions)

Shri Surendranath Dwivedy (Kendrapara): You were pleased to say that there was some sort of coercion here. That is not the question. These people came to the Minister and represented to him. The House should know what happened to that. (Interruptions).

Mr. Speaker: Papers to be laid on the Table.

Shri Braj Raj Singh: I am walking out of the House . . . (Interruptions).

(Shri Braj Raj Singh left the House).

Shri S. M. Banerjee: I am really sorry that this most important matter is not being debated here. (Interruptions).

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER PREVENTION OF FOOD ADULTERATION ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, on behalf of Shri Karmarkar, I beg to lay on the Table, under sub-section (3) of Section 24 of the Prevention of Food Adulteration Act, 1954, a copy of each of the following Notifications published in Manipur Gazette:—

- (i) No. 41|195|59-MDL|S(W)-AS(W)(1) dated the 10th November, 1959, containing the Manipur Prevention of Food Adulteration Rules, 1958.
- (ii) No. 41|195|59-MDL|S(M) dated the 12th October, 1959 containing the Manipur Prevention of Food Adulteration (Supplementary) Rules, 1959 (Interruptions).

(Placed in Library, See LT-179|59).

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 a copy of each of the following Notifications:—

- (i) G.S.R. No. 1351 dated the 5th December, 1959, making certain further amendment to the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
- (ii) G.S.R. No. 1376 dated the 9th December, 1959, making certain further amendments to the Bombay Wheat (Movement Control) Order, 1956.

[Placed in Library See No. LT-199|59.]